

1	2	3	4
14.	Chandod-Malsar	87	1879—1921
15.	Nadiad-Kapadvanj	45	1913
16.	Billimora-Waghai	63	1914—1953
17.	Nadiad-Phij-Bhadran	58	1914-1953
18.	Morvi-Ghantila	45	1904—1934
19.	Bhavnagar-Talaja-Mahuva	109	1926—1938

Kottavalasa-Kirandul line

3711. SHRI SARAT KAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that his Ministry has completed the survey for assessing the capacity of Kottavalasa Kirandul rail line in Orissa for heavier traffic;

(b) whether it is also a fact that another survey was conducted for an alternative route for the movement of the future traffic in this region, and

(c) what are the main findings in these two reports and the final decision of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Yes. The following surveys were conducted in the past for an alternative route:

(i) Dhalli Rajhara-Dantewara

(ii) Danteward - Bhadrachalam-Kovvur

(iii) Kirandul-Balimilala-Waltair

(iv) Amaguda-Lanjigarh Road

(v) Dhalli Rajhara-Jagdalpur

Another survey for a line from Korapat to Salur/Parvatipuram is being taken up shortly.

(c) Certain line capacity and other works such as—

(i) provision of additional crossing stations;

(ii) introduction of tokenless block instruments;

(iii) electrification of the line;

(iv) use of BOY wagons, with Air Brakes etc.;

(v) track renewal with wear resistant rails were among the works recommended by the Survey Team under item (a) above and these have been sanctioned. The remaining recommendations will be taken up as and when the need arises.

In regard to surveys under item (b) above it has not been found necessary to take up construction of the new lines mentioned at items (i) to (iv) at present. As regards the proposed Dhalli Rajhara-Jagdalpur line the question of taking up construction of the line would depend on the availability of resources for this purpose.

बरोनी को लखनऊ-दिल्ली के साथ जोड़ना

3712. श्री रायजीवन सिंह: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) बरोनी को बड़ी लाइन के द्वारा बारांसा गोगखपुर के लखनऊ-दिल्ली के जोड़ने काम कब पूरा किया जायेगा; और

(ख) क्या इस लाइन को पूरा करने के काम को उच्च प्राथमिकता नहीं दी जा सकती ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) बरोनी-सोनपुर के साथ बड़ी लाइन पर बछवाड़ा-समस्तपुर और मुजफ्फरपुर के रास्ते से पहले से जुड़ा हुआ है। सोनपुर और बराबंकी के बीच आमान परिवर्तन का 51 प्रतिशत काम पूरा हो चुका है और आशा है कि सोनपुर से बाराबंकी तक यह काम लगभग 21:2 वर्ष के समय में पूरा हो जायेगा।

(ख) हम परियोजना को उच्च प्राथमिकता दी गई है और तदनुसार 1978-79 के बजट में 12.97 करोड़ रुपये के परिव्यय का प्रस्ताव किया गया है।

Expenditure incurred during State Assemblies Elections

3713. SHRI C. K. JAFFER SHARIEF: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the expenditure incurred during the recent elections to State Assemblies by Government, Candidates, political parties and by others; and

(b) the comparative figures of this expenditure on the elections to State Assemblies in 1976-77?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Information regarding expenditure incurred by the Government and the candidates during the elections to the State Legislative Assemblies held in February, 1978 and the elections to the State Legislative Assemblies held in 1977, is being collected and will be laid on the Table of the House. No election was held to any legislative Assembly in 1976.

There is no provision in law requiring political parties and others to submit returns of expenditure incurred by them on elections.

Donation made by Companies during Assemblies Elections

3714. SHRI K. PRADHANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any case have been received by Government regarding the donations by companies to the political parties during the recent Assemblies Elections; and

(b) if so, what are the details of the measures proposed to be taken in this direction?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No such case has been received by the Department of Company Affairs.

(b) Does not arise.

Rise in Prices of Drugs

3715. SHRI MUKHTIAR SINGH MALIK: Will the Ministry of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been steep rise in the prices of certain drugs in spite of the Drug Price Control Order of 1970;

(b) if so, the reasons thereof; and

(c) whether any criteria has since been laid down by Government for giving permission to drug manufacturers to raise the prices of drugs; and if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The prices of drugs are statutorily controlled under the Drugs (Price Control) Order, 1970. Small Scale Units having an annual sales turnover of less than Rs. 50 lakhs in formulations are, however exempted from obtaining price approval of their formulations.